

BEFORE THE NATIONAL GREEN TRIBUNAL,
WESTERN ZONE BENCH,PUNE

Appeal No.07/2024

Krishna Virnodkar

..... Appellant

Versus

GCZMA & Ors

.....Respondents

**AFFIDAVIT IN REPLY ON BEHALF OF THE GOA
COASTAL ZONE MANAGEMENT AUTHORITY
RESPONDENT NO.1 INTERMS OF ORDER DATED
07/08/2024**

I, Mr. Johnson Bedy Fernandes, major in age, Indian National, presently working as the Member Secretary of the Goa Coastal Zone Management Authority, Respondent No.1 herein having Office at 4th Floor, Dempo Tower, Patto Plaza, Panaji-Goa, do hereby on solemn affirmation, state as under:

1. I say that I am authorized to file the present affidavit on behalf of Respondent No.1.

A handwritten signature in blue ink, appearing to be 'Johnson Bedy Fernandes', written over the bottom right of the page.

2. I say that I am filing the affidavit in compliance to directions issued in the order dated 07/08/2024 passed by this Hon'ble Tribunal in the present matter.
3. I say that the Hon'ble Tribunal vide order dated 07/08/2024 had interalia directed as follows :- *"2. The learned counsel Ms. Manasi Joshi representing respondent No.1- GCZMA submits before us that she has been engaged recently and that in this regard, whether the notice of hearing on that date was issued to the appellant or not, instruction would be sought and thereafter, a clear affidavit would be submitted within two weeks. We allow the said time."*
4. I say that matter was placed on 343rd meeting held on 11/05/2323 for personal hearing before the Authority. In the said meeting Adv. G.Naik remained present for the Complainant. The Respondent was present in person and sought time. The Authority granted time and posted the matter on 29/6/2023. As 29th June is declared as a Holiday of Eid the matter is posted on 06/07/2023. It was directed to issue notice to the parties. Intermis of the decision taken a personal hearing notice was issued to parties calling parties for hearing on 06/07/2023. A copy of the said notice of personal hearing along with registered AD card is marked **Annexure "A"**.




- 5. I say that thus there is infirmity and/or procedural lapse on the part of the Authority. I say that the demolition order passed by this Authority in view facts and circumstances of the present matter thus just and proper.
- 6. I say that contents of paras 1 to 5 of this Affidavit are true to my knowledge and belief and the same is based on the records maintained by the Goa Coastal Zone Management Authority. I say that legal submissions are based on legal advise which are believe to be true.

Solemnly affirmed at Panaji, Goa,
 On this 28th November of 2024.

[Signature]
 DEPONENT

Solemnly affirmed before me by

 Certified true copy of original
 Reg. No. 133/21
 known / Identified to me by.
 Date 16/11/2024
 NOTARY
 G. S. KUBAL
 GOVERNMENT OF INDIA



Solemnly affirmed before me by

 G. S. KUBAL
 Notary (Govt. of India)
 Panaji-Goa, India
 Reg. No: 07/92 Date:
 known / Identified to me by.

[Signature]
 G. S. KUBAL
 North Goa, Goa
 Reg. No. 133/21
 Exp. Dt. 16/11/2027
 GOVERNMENT OF INDIA

GOA COASTAL ZONE MANAGEMENT AUTHORITY

C/o Department Of environment (Govt. Of Goa)

4th Floor, Dempo Tower, Patto ,Panaji Goa

www.czma.goa.gov.in

Ref.No.GCZMA/N/ILLE-COMPL/21-22/01/391

Date:17/05/2023


NOTICE OF PERSONAL HEARING

WHEREAS, the Office of the Goa Coastal Zone Management Authority (herein after referred as 'The GCZMA' in short) had received a complaint from Karishma Krishna Ingle, dated 19/03/2021; wherein Krishna Virnodkar, has carried out illegal construction of Structure for residential purpose in the property bearing survey no. 65/10, of Village Arambol, Pernem, Goa. (Enclosed Copy of the Complaint).

AND WHEREAS, the said matter was taken up in 343 minutes and date was given as 29/06/2023 since 29/6/2023 is declared as a holiday of EID the said matter is posted on 06/07/2023 at 3.00pm.

AND WHEREAS, in this regard, the GCZMA has now decided to call the parties for personal hearing on 06/07/2023 at 3.00pm onwards.

NOW THEREFORE, you are hereby required to remain present for the personal hearing or depute your duly authorized representative with all the documents if any in support of your case before the Authority, 4th floor, Conference Hall, Dempo Towers, Panaji-Goa on the scheduled date, failing which the Authority shall proceed exparte in the matter.


(Dr. Sneha Gitte, IAS)

Member Secretary (GCZMA)

o/c

To,

1. Mr. Krishna Virnodkar, r/o. Girkawaddo, Arambol Pernem.
2. Smt. Karishma Krishna Ingle, resident of Girkawada Arambol, Pernem Goa.

N-4662 MA/N/ JCE-GMA/ 2622/01/341

आर. पी. 54
R.P. 54

भारतीय टपाल खाते
भारतीय डाक विभाग
DEPARTMENT OF POSTS, INDIA

पोच पावती / प्राप्ति स्वीकृती / ACKNOWLEDGEMENT

नोंदणीकृत पत्र/पार्सल मिळाले/रजिस्ट्री पत्र/पार्सल प्राप्त हुआ/Received Registered Letter/Parcel

LP/OPRP 54/30 Lakh/Kamala/07-07-16

आवरक नसेल ते खोलावे
जो आवरक न हो उसे काट दे।
Strike out if not required

क्रमांक/सं./No.	तारीख/दिनांक/Dated	से/का/of
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* विन्याची रक्कम रुपयामध्ये/रीमे का मूल्य रुपयों में/Insured for ₹ _____

* स्विकारणारा/पानेवाला/Addressed to Mr. Krishna

Vinod Kumar W/o Govind

on Arambel praveen ला/फो

वितरण कार्यालयाचा तारीख/छाप/

Clac

वितरण करणार तारीख-मोहर/Date stamp of office of delivery

हस्ताक्षर/सुरक्षित/Signature and Name

[Handwritten Signature]

अफसेवार्थ
On Postal Service



Member Secretary
Coastal Zone Management Authority
Department of Environment & Climate Change

Lower 4th Floor
Punjim Gas 403001

विनाच्या टपाल कार्यालयाच्या नावाचा छाप
प्रेषक डाकघर की नाम-मोहर
Name Stamp of office of posting

पिन/PIN

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Del. PO: Andal S. 04403
To: HUB
FROM: HUB
FROM: KTC EXTENSION
RMS: 00ME: 15gms
88: 25.00
Counter No: 1.18/
RMS: 1774311

